NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH, BENGALURU, HELD ON 14.12.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali

2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
IA 169/17, IA 170/17,IA 171/17, IA 172/17 CP No.204/ BB/2017	-	For hearing	241/242	Ficus Pax Pvt. Ltd. & Another Vs Sandeep Wadhwa & Others

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
16.	Annoadha Agnihotri Sujaya Sanjay G108880540	Respondents	
17.	Vachau- H.V Dhananjay Fost 953564974	ni Associates Petiti	ones He

P. T.O'

Counsel for petitioner is present. Junior counsel for Respondent is present.

IA No.176/2017 is taken up today. We have heard the counsel.

This application is filed for appointment of a suitable person as an observer for the Board meeting which is scheduled to be held on 21.12.2017. The counsel for petitioner reported that the observer appointed by the Tribunal will subwrit a report to the Tribunal as to what transpired in the Board meeting and as to how it is conducted.

Counsel for respondent has no objection in so far as appointment of Observer for the Board meeting to be held on 21.12.2017 is concerned. The counsel for petitioner informed the Tribunal that the Petitioner No.1 will attend the Board meeting, being a Director.

Both the counsels suggested the name of Shri Arun Shreekumar, Advocate of M/s. Keystone Partners to be appointed as Observer for the said purpose. Accordingly, this Tribunal appoints Shri Arun Shreekumar, Advocate of M/s. Keystone Partners as Observer for the Board meeting to be held on 21.12.2017. The Observer/Advocate is directed to prepare a report on the proceedings of the Board meeting to be held on 21.12.2017 and file the same in the Tribunal. The report is to be filed by 05.01.2018. The Advocate/proposed Observer is present in the Tribunal today. His pay is provisionally fixed at Rs.20,000/- payable equally by both the parties.

List IA No.161/2017 and other I.As for further hearing on 15.12.2017. The counsel for respondent requested the Tribunal to observe that no objection given for appointment of Observer is without prejudice to her contention raised in the application filed under Section 8 of the Arbitration and Conciliation Act. This is recorded.

List it on 15.12.2017.

MEMBER (T)

MEMBER (J)